

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No. 762 of 2012

M.R.Jena Applicant
-Vs-
Union of India & Ors. Respondents
.....

Order dated 16th October, 2012.

CORAM
THE HON'BLE M.R.A.K.PATNAIK, MEMBER (JUDL.)

.....
Mr.Padhi, Learned Counsel for the Applicant submitted that he will be satisfied if this OA is disposed of at this admission stage with direction to the Respondents to consider and dispose of the pending representation at Annexure-A/5. Having heard Learned Counsel for the Applicant and Mr. S.B.Jena, Learned ASC on whom copy of this OA has been served and without entering to the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.2 to consider and dispose of the pending representation at AnnexureA/5 and communicate the result thereof to the applicant in a well reasoned order within a period of four weeks. Send copy of this order along with OA to the Respondent No.2 at the cost of the applicant for which learned counsel for the applicant undertakes to deposit the postal requisite by tomorrow.


Member (Judl.)